

were allotted to rural poor, Harijans and landless labour by the Central Government and various States during 1980-81 and how many houses have been constructed in this category for the people in the same period ; and

(b) how many such persons were advanced loans for construction of houses and how many were directly constructed by the various State Governments and at what cost?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The scheme for provision of House Sites-cum-House Construction Assistance to Rural Landless Labourers is in the State Sector and is being implemented as a part of the Minimum Needs Programme. According to reports received from the State Governments, 86, 20,208 house-sites had been allotted and 14,63,062 houses constructed through the efforts of the Government and the beneficiaries upto 31-3-81. Separate details for 1980-81 are not available.

(b) The scheme envisages grant of housing subsidy @ Rs. 500/- per family for local building materials; all labour inputs being provided by the beneficiaries. Details of houses constructed by the State Governments and their cost are, however, not available.

Allotment of D.D.A. Flats to Pensioners and their wives during the span of Life

3188. DR. VASANT KUMAR PANDIT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether many of the Government servants, who cannot ordinarily afford to own a house, perforce go in for D. D. A./ any other agency houses, costing fabulously only to get ashelter after retirement?

(b) whether, in the process, a substantial quantity of scarce material, like cement, instead of its being utilised in national construction, is being diverted to D.D.A. like agencies for house construction which could have been avoided, had government agreed to construct houses to be let out strictly to its pensioners and their wives, for their life time only ; and

(c) reaction of Government thereon ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Subject to fulfilment of eligibility criteria, Central Government employees are allotted accommodation from the General Pool. After retirement from service, they are eligible to retain the Government accommodation for the concessional period permissible under the rules. Those Central Government employees, who intend to purchase/construct a house while in service, can avail themselves of the facility of the House Building Advance granted by the Government, subject to fulfilling the prescribed conditions.

(b) and (c). DDA constructs houses for the general public and its activity is not confined to meeting the housing requirements of any specified category. Government has no proposal to construct and let out houses to pensioners or their wives.

Sput in the Price of Land in Delhi

3189. SHRI M. RAMGOPAL REDDY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware that there has been sput in the price of land in Delhi ; and

(b) if so, the steps being taken to control further rise in the price and curtail speculative tendencies?